

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 268 of 2006

Jabalpur, this the 27th day of April, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mrs. Meera Chhibber, Judicial Member

Mukesh Kumar Verma,
Designation C.B. Parcel,
Supervisor, At WCR Madan Mahal,
Jabalpur, Aged 51 years, S/o. Foolchand
Verma, 665, Bai Ka Bagicha, Ghamapur,
Jabalpur.

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Applicant

(By Advocate – Smt. N. Nayak)

V e r s u s

1. Union of India,
Ministry of Railways,
Through its Principal,
Secretary, Rail Bhawan,
New Delhi.

2. Senior DCM, West Central
Railway, Jabalpur, M.P.

3. Sr. DPO, West Central
Railway, Jabalpur, M.P.

4. Chief Vigilance Officer,
West Central Railway,
Jabalpur, M.P.

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Respondents


ORDER (Oral)

By Mrs. Meera Chhibber, Judicial Member -

By this OA the applicant has sought quashing of the punishment order declaring the same to be null and void ab-initio or may issue



2. After holding enquiry the applicant was imposed punishment vide order dated 21.2.2006 whereby the disciplinary authority has reduced him to initial stage in grade of Rs. 5500-9000/- and his pay was fixed at Rs. 5500/- for a period of three years with cumulative effect. The statutory appeal against the said order has been filed by the applicant only on 6th April, 2006. The applicant has not even waited for one month and has filed the present OA on 20.4.2006 i.e. ^{merely 8} ~~nearly~~ after two weeks of filing of the appeal. When there is a provision for statutory appeal, the applicant should have waited for a reasonable period for the appeal to be decided by the authorities and should not have rushed to the court at this stage. We do not find any ground for interference at this stage because it will unnecessarily cause pressure on the respondents. Once appeal is filed on behalf of the applicant, we are sure that the respondents will decide the same within a reasonable period. Therefore, at this stage, we do not find any ground for interference and the OA is dismissed as premature. The applicant would have liberty to challenge the ~~further~~ final orders, which are passed by the respondents.


(Dr. G.C. Srivastava)
Vice Chairman

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